the Government/BCI to regulate the fee charged by the Advocates. However, since the charging of high fees relates to the standard of professional conduct and etiquettes of advocates, the representations received in this regard are forwarded to the Bar Council of India for necessary action as deemed appropriate.

## Merger of Tribunals having identical functions

1436. SHRI MAJEED MEMON: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether any proposal for merger of various Tribunals and bringing a comprehensive Bill that would provide for sitting High Court Judges to be appointed as Chairman, is under active consideration of the Government; and
- (b) whether this move of the Government would help in bringing down the number of such quasi-judicial bodies from 35 to a single digit, where Tribunals with identical functions could be bunched together and a High Court Judge appointed to head it, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) and (b) The proposal for merger/conversion of Tribunals is under active consideration of the Government. It will take some more time for finalisation.

## **Uniform Civil Code**

1437. SHRI RANJIB BISWAL: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there are separate sets of personal laws for each religion governing marriage, divorce, succession, adoption and maintenance, if so, the details thereof;
- (b) whether, with a view to have a Uniform Civil Code, Government has asked the Law Commission to examine and prepare a report in this regard, if so, the details thereof; and
  - (c) by when the Law Commission has been asked/expected to give its report?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P.P. CHAUDHARY): (a) Yes, Sir. Presently, there are different personal laws applicable to persons belonging to different religion. The details of the said laws are under -

- Hindus, Budhists, Jainas, Sikhs and all other persons who are not Christians, Muslims, Parsis and Jews are governed by -
  - (1) the Hindu Marriage Act, 1955 (25 of 1955);